

IN THE SUPREME COURT OF INDIA
CIVIL ORIGINAL JURISDICTION
WRIT PETITION (C) No. 649 OF 2018

MRINALINI PADHI

Petitioner(s)

VERSUS

UNION OF INDIA & ORS.

Respondent(s)

WITH

MA 2053/2019 in W.P.(C) No. 1094/2019

MA 2131/2019 in W.P.(C) No. 1094/2019

Contempt Petition (C) Diary No(s). 41097/2022

O R D E R

Having gone through the compliance affidavit filed on behalf of Shree Jagannath Temple Managing Committee in compliance of the judgment and order dated 04.11.2019 passed by this Court in Mrinalini Padhi vs. Union of India and Others, reported in (2019) 18 SCC 1, we close the present proceedings.

However, it is observed that, if anybody is of the opinion/view that any of the directions issued by this Court in Mrinalini Padhi (supra) are not complied with in its letter and spirit, it will be open to file an appropriate application pointing out the specific non-compliance and as and when such application/applications is/are filed, the same shall be considered in accordance with law and in light of the directions issued by this Court.

However, it is clarified that such an application should be made before the High Court and the High Court shall monitor the implementation of the directions issued by this Court in *Mrinalini Padhi (supra)*.

We appreciate the work done by Mr. Ranjit Kumar and Ms. Priya Hingorani, learned *Amicus Curiae*, who have assisted the Court and rendered their valuable services.

The Writ Petition and Miscellaneous Applications stand disposed of.

In view of the order passed in the Writ Petition, Contempt Petition also stands disposed of.

Pending applications, including intervention, stand disposed of.

..... J.
(M.R. SHAH)

..... J.
(C.T. RAVIKUMAR)

New Delhi;
May 08, 2023.

ITEM NO.25

COURT NO.4

SECTION PIL-W

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Writ Petition(s)(Civil) No(s). 649/2018

MRINALINI PADHI

Petitioner(s)

VERSUS

UNION OF INDIA & ORS.

Respondent(s)

(MR. RANJIT KUMAR, SENIOR COUNSEL IS (AMICUS CURIAE) ALONG WITH
MS. PRIYA HINGORANI, SR. COUNSEL)

IA No. 152125/2018 - APPLICATION FOR PERMISSION
IA No. 197960/2022 - APPROPRIATE ORDERS/DIRECTIONS
IA No. 82092/2018 - APPROPRIATE ORDERS/DIRECTIONS
IA No. 47452/2021 - APPROPRIATE ORDERS/DIRECTIONS
IA No. 54663/2019 - APPROPRIATE ORDERS/DIRECTIONS
IA No. 80964/2020 - APPROPRIATE ORDERS/DIRECTIONS
IA No. 64491/2023 - APPROPRIATE ORDERS/DIRECTIONS
IA No. 7129/2023 - APPROPRIATE ORDERS/DIRECTIONS
IA No. 102335/2022 - CLARIFICATION/DIRECTION
IA No. 68131/2019 - CLARIFICATION/DIRECTION
IA No. 125502/2021 - CLARIFICATION/DIRECTION
IA No. 164402/2019 - EXEMPTION FROM FILING O.T.
IA No. 146065/2019 - INTERVENTION APPLICATION
IA No. 54433/2019 - INTERVENTION APPLICATION
IA No. 164401/2019 - INTERVENTION/IMPLEADMENT
IA No. 146254/2018 - INTERVENTION/IMPLEADMENT
IA No. 149998/2019 - INTERVENTION/IMPLEADMENT
IA No. 197957/2022 - INTERVENTION/IMPLEADMENT
IA No. 146250/2018 - INTERVENTION/IMPLEADMENT
IA No. 68127/2019 - INTERVENTION/IMPLEADMENT
IA No. 66234/2019 - INTERVENTION/IMPLEADMENT
IA No. 81044/2020 - INTERVENTION/IMPLEADMENT
IA No. 145859/2018 - STAY APPLICATION)

WITH

MA 2053/2019 in W.P.(C) No. 1094/2019 (PIL-W)
IA No. 152105/2019 - APPROPRIATE ORDERS/DIRECTIONS

MA 2131/2019 in W.P.(C) No. 1094/2019 (PIL-W)
IA No. 160008/2019 - APPLICATION FOR PERMISSION
IA No. 160018/2019 - CLARIFICATION/DIRECTION
IA No. 160019/2019 - EXEMPTION FROM FILING O.T.
IA No. 160015/2019 - INTERVENTION/IMPLEADMENT

Diary No(s). 41097/2022 (PIL-W)

Date : 08-05-2023 These matters were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE M.R. SHAH
HON'BLE MR. JUSTICE C.T. RAVIKUMAR

Amicus Curiae Mr. Ranjit Kumar, Sr. Adv.
Ms. Priya Hingorani, Sr. Adv.

For Petitioner(s) Mr. Prashant Padmanabhan, AOR
Mr. Partha Sil, AOR

Mr. Kush Chaturvedi, AOR
Mr. Syed Faraz Alam, Adv.
Mr. Atharva Gaur, Adv.
Mr. Aayushman Aggarwal, Adv.

Mr. Ankur Kashyap, AOR
Mr. Ajith S. Ranganathan, Adv.
Mr. Rohit Rajershi, Adv.
Mr. Aman Bajaj, Adv.

For Respondent(s) Mr. Tushar Mehta, Solicitor General
Mr. K.M. Nataraj, A.S.G.
Mr. R. Balasubramanian, Sr. Adv.
Mr. Amrish Kumar, AOR

Mr. Sachin Sharma, Adv.
Mr. Sibho Shankar Mishra, Adv.

Mr. Som Raj Choudhury, AOR
Ms. Shrutee Aradhna, Adv.

Mr. C.S. Vaidyanathan, Sr. Adv.
Mr. Sanjay K. Das, Adv.
Mr. Swetaketu Mishra, Adv.
Mr. V. K. Monga, AOR

Mr. Jogy Scaria, AOR

Mr. A. Venayagam Balan, AOR

Mr. Surender Deswal, Adv.
Mr. Amrendra Kumar Mehta, AOR

Mr. Radha Shyam Jena, AOR
Mr. Lakshmi Raman Singh, AOR

Mr. Ashok K. Parija, Sr. Adv.
Mr. Shibashish Misra, AOR

Mr. Suvidutt M.S., AOR

Ms. Somlagna Biswas, Adv.
Ms. Deepika Singh, Adv.
Mrs. Renu Yadav, Adv.
Mr. Moirangmayum Chittaranjan Singh, Adv.

Mr. Ramendra Mohan Patnaik, AOR

Mr. Ashok Panigrahi, AOR
Mr. Nabab Singh, Adv.
Ms. Geetanjali Das Krishnan, Adv.

Mr. Suwendu Suvasis Dash, AOR
Ms. Swati Vaibhav, Adv.
Ms. Shruti Vaibhav, Adv.

Ms. Radhika Chaturvedi, Adv.
Mr. Hitesh Kumar Sharma, Adv.
Mr. S.K. Rajora, Adv.
Mr. Akhileshwar Jha, Adv.
Mr. Amit Kumar Chawla, Adv.
Mr. Ravish Kumar Goyal, Adv.

UPON hearing the counsel the Court made the following
O R D E R

The Writ Petition and Miscellaneous Applications stand disposed of in terms of the signed order.

In view of the order passed in the Writ Petition, Contempt Petition also stands disposed of.

Pending applications, including intervention(s), stand disposed of.

(R. NATARAJAN)
ASTT. REGISTRAR-cum-PS

(NISHA TRIPATHI)
ASSISTANT REGISTRAR

(Signed order is placed on the file)